

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Miscellaneous Appellate Jurisdiction]

M.A. No. 237 of 2012

Md. Nasim & Ors.

.... ..

Appellant(s)

Versus

Bibi Hasina Khatoon & Ors.

.. .. .Respondent(s)

.....  
**CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through :-Video Conferencing)**

.....  
For the Appellant(s) : Dr. Hasnain Waris, Advocate.

For the Respondent (s) :

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12 / 25.06.2020. From perusal of the office notes dated 20.06.2020, it appears that notice has been issued upon respondent Nos.2 and 3 in admission matter.

So far service of notice upon respondent No.2 is concerned, it has been submitted that notice has been returned unserved with endorsement of process server that he has gone out of Station and report is kept at Flag-U.

So far service of notice upon respondent No.3 is concerned, the same has also been returned unserved with an endorsement of Nazir, Civil Court, Asansol that ten thousand employees are working in the factory and without having employee number, I.D. number and workshop name, the same could not be detected.

Further, Vakalatnama executed by learned counsel, Shresth Gautam, on behalf of respondent Nos.1 to 3, 4, and 6, but the names of respondent Nos.1 to 3 as executed in 'vakalatnama' are not tallying with the names as mentioned in the memo of appeal.

Under the aforesaid circumstances, Office as well as learned counsel for the appellants and learned counsel for the respondents are granted four weeks' time to verify the fact so as to consider the appearance of the learned counsel appearing on behalf of the individual respondents.

In the meantime, parties may also exchange their pleadings so as to file counter-affidavit to the interlocutory applications.

**(Kailash Prasad Deo, J.)**